

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1239/2004

Monday, this the 30th day of May 2005

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Smt. Soya Sanjeev
Wife of Shri T.M. Sanjeev
Lower Division Clerk
(At present working in EB-II Branch)
Force Hqr. SSB, East Block-V, R.K. Puram
New Delhi-66

(By Advocate: Shri K.L. Bhundula)

Applicant

Versus

1. Union of India through
the Cabinet Secretary
Cabinet Secretariat
New Delhi-1
2. The Secretary,
Ministry of Home Affairs
North Block, New Delhi-1
3. The Director General
Shashtra Seema Bal (SSB)
Ministry of Home Affairs
East Block - V, R.K.Puram
New Delhi-66

Respondents

(By Advocate: Shri B.S. Jain)

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for respondents states that if the applicant submits a representation, it shall be considered in accordance with law. Accordingly, applicant's learned counsel states that the applicant would submit a representation taking all legal and factual pleas available in law and also mentioning the Memorandum of the respondents dated 2.2.2005.

2. Keeping in view these facts and circumstances stated at the Bar, it is directed that the applicant would submit representation,

SL Ag

including what is mentioned in the Memorandum of 2.2.2005. The respondents, on receipt of the same, shall pass an appropriate order in accordance with law.

3. OA is disposed of.

Naik
(S. K. Naik)
Member (A)

/ sunil/

V. S. Aggarwal
(V. S. Aggarwal)
Chairman